

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 4446/2017

(Arising out of impugned final judgment and order dated 27-10-2015 in CMWP No. 777/2015 passed by the High Court Of Judicature At Allahabad)

STATE OF UP & ORS.

Petitioner(s)

VERSUS

BHARTI AIRTEL LTD & ANR.

Respondent(s)

(IA No. 192511/2023 - EXEMPTION FROM FILING O.T. & IA No. 55810/2023 - INTERVENTION APPLICATION)

Date : 30-07-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. R. K. Raizada, Sr. Adv.(NP)
Mr. Bhakti Vardhan Singh, AOR

For Respondent(s) Mr. Kavin Gulati, Sr. Adv.
Mr. Kumar Visalaksh, Adv.
Mr. Udit Jain, Adv.
Mr. Pranav Bansal, Adv.
Mr. Ajitesh Dayal Singh, Adv.
Ms. Akanksha Dikshit, Adv.
Mr. Abhishek Vikas, AOR

Mr. Ajay Aggarwal, Adv.
Mr. Rajan Narain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List on 11.09.2024.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)